National Company Law Tribunal

Allahabad Bench

CPNO. (1B) 76/ AId /2017

THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL

COMPANY LAW TRIBUNAL ON 07.07.2017

NAME OF THE COMPANY: Modi hitch India Limited V/S Fedders Electrice SECTION OF THE COMPANIES ACT: U/S & 9 of I&B code of 2016 Engineouing Utd.

SI. NO. Name Designation

Mg. Diphiman Siryh Advocate Applicant/operational Greation Dingho SHUBHAM MARKUAL Advocate Applicant/operational Greation Ethelham

CP NO.(IB) 76/ALD/2017

Shri Diptiman Singh counsel for the operational creditor. He furnished proof of service of present petition to the opposite party. However, as per the legal position as settled by the Hon'ble NCLAT a formal notice by this tribunal is expected to be issued to the Corporate Debtor Company. Therefore, the registry is directed to issue a formal notice to Operational Creditor for filing its objection/reply within seven days from receipt of such notice and to serve an advance copy pf reply /objection to the counsel for Operational Creditor.

Matter be listed on 24th July,2017.

Date - 07.07.2017

Shri H.P. Chaturvedi (Member Judicial)